

BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT NEW
DELHI

U/S 16 OF THE NATIONAL GREEN TRIBUNAL ACT, 2010

I.A. No. _____ of 2025

IN

APPEAL No. 54 of 2025

SH. AZIZ KHAN
AGED ABOUT 42 YEARS
R/O RZ-114C, RAVI NAGAR EXTN.,
NEW DELHI-1100018

.....PETITIONER/APPELLANT

VERSUS

1. Delhi pollution Control Committee (DPCC),
Through its Member Secretary and the Senior
Environmental Engineer, CMC-VI,
3RD Floor, Block-B, Delhi IT Park,
Shastri Park, Delhi-110053
2. Government of NCT Delhi,
Department of Environment through
its Chief Secretary, Delhi Secretariat,
I.P. Estate, New Delhi-110002
3. Municipal Corporation of Delhi (MCD),
West Zone through the Zonal
Delhi Deputy Commissioner,
Plot No-3, Raja Garden,
Delhi-110027

.....Respondent

AFFIDAVIT

I, AZIZ KHAN S/O ROSHAN KHAN, AGED 42 YEARS, R/O B-290- 91, JJ COLONY, TILAK NAGAR PO: TILAK NAGAR, DIST WEST DELHI, DLEHI-110018 do hereby solemnly affirm and state as under:-

1. That I am the sole appellant and I belong to caste Rangrej and I am under matriculate. I am conversant with the facts of the case and thus competent to affirm this affidavit.
2. That the said premises was sealed by MCD in the month of September 2019 and by L.I. Mr. J.P. Singh. From this date the said premises remained closed and no sealing order was given to the appellant.
3. That the said raid conducted by DPCC on 03.05.2023 and I was not present at that time and the said premises was under lock and key.
4. That the appellant/deponent states that after receiving the notice dated 21.05.2025 from his neighbors, then he contacted and visited DPCC office in Shastri Park and Civil lines, Delhi and met with the concerned officials of the department.



5. That the appellant states that after meeting with the concerned officers of department and getting no solution of my problem. Then I approached this Hon'ble NGT Tribunal through my advocate.
6. That the appellant/deponent says that there is a delay on his part to file the appeal before this tribunal, as he states that he is under matriculate, so only after hiring the services of advocate he came to know the implication the delay in filing the appeal before this Hon'ble Tribunal.
7. That I have read the content of the accompanying application for condonation of delay of 60 days in filing the appeal have been read to me in Hindi, and have understood the same and the facts stated therein are true and correct to the best of my knowledge and belief and nothing material has been suppressed.
8. That I have instructed my Advocate and the Application for condonation of delay of about 60 days in filing the appeal has been prepared by my Advocate on my instructions as stated above.



- 9. That the condone the delay of about 60 days in filing the appeal against DPCC order DPCC-0/4/2024-CMC6/248-49 dated 21.05.2025 issued by DPCC, Delhi.
- 10. That the respondent No. 1 has issued without order carrying out proper study violating the mandate of the Environmental Law. I will be highly oblige for your kind consideration for justice.

Verified at New Delhi on this ___ day of November 2025.

Asst KMZ

DEPONENT

I identify the deponent who has signed in my presence

*BASMAN
21/11/2025*

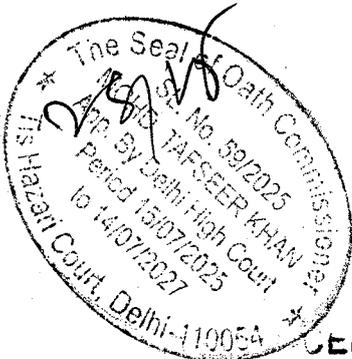
VERIFICATION:-

I above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed there from.

Verified at New Delhi on this 20 NOV 2025 day of November 2025.

Asst KMZ

DEPONENT



CERTIFIED THAT THE DEPONENT

Shri/Smt./Km.....
 S/o W/o Do.....
 No.....
 Identified by Shri/Smt.....
 has solemnly affirmed before me
 Delhi on..... at Sl. No. 2025
 that the Contents of the Affidavit which have
 been read and explained to him/her are true and
 correct to his/her knowledge.

Oath Commissioner Delhi

20 NOV 2025